

[श्री शम्भू नाथ]

आपसे अपील करना चाहता हूँ कि डाइरेक्ट जौनपुर से गोरखपुर तक ट्रेन कर दी जाय, क्योंकि जौनपुर से काफ़ी लोग गोरखपुर जाते हैं।

मैं पुनः आपको आभार प्रकट करते हुए धन्यवाद देता हूँ।

श्री न० सा० दास (जमुई) : उपाध्यक्ष महोदय, आपने मुझे जो समय दिया है, उस के लिये बहुत बहुत धन्यवाद। मैं रेलवे की डिमाण्ड का समर्थन करते हुए अपनी कांस्टीचुएन्सी की कुछ मांगें आपके सामने रखना चाहता हूँ। ये मांगें नाजायज़ नहीं हैं, जायज़ मांगें हैं। मैं साहिबगंज लूप-सैक्शन से आता हूँ जो कि सदा उपेक्षित है—हमारे यहां जो 1 के० जी० और 2 के० जी० ट्रेन जो कियूल से चलती है, उन को 1 एम० जी० (मुंगेर-गया) और 2 एम० जी० कर दिया जाय, मुंघेर से गया तक चलाया जाय और गया से मुंघेर तक चलाया जाय। 329 अप और 330 डाउन ट्रेन्ज़ जो बरौनी तक जाती हैं, इन को समस्तीपुर तक एक्सटेंड किया जाय और समस्तीपुर से हावड़ा ले जाया जाय। 327 अप तथा 328 डाउन ट्रेन्ज़—जिनको दानापुर फास्ट पैसेन्जर कहते हैं, इन को दानापुर तक न रख कर मुगलमराय तक एक्सटेंड किया जाय।

15.29 HRS.

[MR. SPEAKER in the Chair]

13 अप और 14 डाउन ट्रेन्ज़ को अपर इण्डिया एक्सप्रेस कहते हैं, लेकिन इनको एक्सप्रेस नाम देना कहां तक सार्थक है, यह आपके सोचने की बात है, क्योंकि इस ट्रेन को जो टाइम दिया गया है—सियालदह से दिल्ली तक लगभग 38 घंटे में पहुंचनी चाहिए, लेकिन आज तक कभी भी 38 घंटे में नहीं पहुंची, आप जब भी देखेंगे—40 घंटे से पहले कभी नहीं पहुंची। इस का

जो एक्सप्रेस का किराया ले रहे हैं—यह फ्रीड है, पैसेन्जर्स के साथ सरासर फ्रीड कर रहे हैं। कम से कम जितने समय में तूफान पहुंचती है, उतने समय के अन्दर इसको सियालदह में दिल्ली तक पहुंचा दिया जाय।

साहबगंज लोकल जो साहबगंज से चलती है और वहां आकर कयूल में रुक जाती है उसको बरौनी तक बढ़ाया जाए और बरौनी से फिर वापस साहिबगंज लाया जाए।

बढ़ैया में तूफान को रोकने के लिए 9 नौजवान शहीद हो चुके हैं, फिर भी तूफान एक्सप्रेस को नहीं रोका गया है। बढ़ैया के लोगों की मांग है कि अब तो तूफान एक्सप्रेस और जनता एक्सप्रेस को रोक दिया जाए। मैं आशा करता हूँ कि मंत्री जी इन पर महदयतापूर्वक विचार करेंगे।

जमालपुर में एक रेलवे वर्कशाप है। रोज फर्स्ट क्लास पमेन्जर्स वहां से चलते हैं लेकिन फर्स्ट क्लास का कोई कोटा जमालपुर को नहीं दिया गया है। इसलिए मेरा निवेदन है जमालपुर को और कयूल को फर्स्ट क्लास का कोटा दिया जाय।

इन सुझावों के साथ मैं समाप्त करता हूँ।

15.31 HRS.

STATEMENT RE : SITUATION IN PUNJAB

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, according to information received from the State Government of Punjab, the Governor of Punjab had prorogued the Punjab Legislative Assembly on the 11th March, 1968. The order, duly authenticated by the Chief Secretary to the Government of Punjab, was notified in the Official Gazette on 13th March, 1968, and copies thereof were circulated to all concerned. The order of prorogation was also notified by the Secretary, Punjab Vidhan Sabha,

in a notification dated the 13th March, Deputy-Speaker, after securing the necessary leave of the House, admitted a Motion for the removal of the Speaker. The House was then adjourned to meet on the 5th April, 1968.

It is also reported that, when the House commenced its proceedings, one of the members of the Opposition objected to the presence of some strangers inside the Chamber. The Speaker is reported to have observed that he had allowed some additional temporary Watch and Ward staff inside the Chamber. At the instance of the members, the Speaker is, however, reported to have directed such additional staff to leave. This was followed by a number of Privilege Motions which have been referred to the Privilege Committee. Thereafter, the aforesaid Ordinance promulgated by the Governor was placed on the Table of the House. The Speaker also read out a message under article 175(2) of the Constitution from the Governor, Punjab, to the Assembly.

It is stated that the Leader of the Opposition then raised a point of order challenging the constitutionality of the Governor's order re-summoning the House. A long discussion lasting about three hours followed. At the end of the discussion, the Speaker gave a ruling that the summoning of the House to meet on the 18th March, 1968, was illegal. He is also reported to have reaffirmed his earlier decision announced on March 7, adjourning the House for two months. After this, the Speaker and some of the members of the Opposition left the House. A little later, the Deputy-Speaker called the House to order and conducted the proceedings of the House. The various items of the budget were then adopted by the House. The House is also reported to have passed the Appropriation Bill. . . .

SHRI JYOTIRMOY BASU (Diamond Harbour) : It is a political banditry.

SHRI Y. B. CHAVAN : On the completion of the aforesaid business, the

I understand that there was some disorder in the House when the Speaker left the House and before the Deputy-Speaker could restore order. I profoundly deplore the unseemly incidents in the House and fervently hope that such incidents will not occur in the future. It is incumbent on every one who wants democracy to function properly to use his influence to ensure that decorum and propriety are maintained in Legislatures.

SHRI JYOTIRMOY BASU : You were the architects, and now you deplore it !

श्री अटल बिहारी वाजपेयी (बलरामपुर)
मेरा एक निवेदन यह है कि गृह मंत्री महोदय ने जिन तथ्यों का उल्लेख किया है, वे कहते हैं कि पंजाब सरकार में ये तथ्य प्राप्त हुए हैं, गवर्नर की रिपोर्ट नहीं है। अब मेरा निवेदन यह है कि इस वक्तव्य में पूरे तथ्य नहीं दिए गए हैं और जो दिए गए हैं वे तोड़ मरोड़ कर दिए गए हैं। क्या आप मोका देंगे कि मैं स्पष्टीकरण पूछूं ?

MR. SPEAKER : I would make an appeal. You may ask for time to discuss it, because not only you, Mr. Indrajit Gupta also has got to say something. That means we will have to begin discussion here and now. Therefore, I would say, you ask for time; I will fix up some time.

SHRI NAMBIAR (Tiruchirappalli) : Sir, we want some time for discussion.

MR. SPEAKER : Then there will be no discussion now. Both cannot be there, only one of the things. If not immediately, I will give you some time and as we have been doing, we may discuss it.

SHRI INDRAJIT GUPTA (Alipore) : In the morning to-day, Sir, you were enough to suggest that we should be patient and wait until the Government

[Shri Indrajit Gupta]

gets an opportunity to state the facts and give information in the House after which you will take your decision. Sir, it is all a bit of an anti-climax. We get much more information from the Press. I am only suggesting, Sir, the future course. In view of the fact that the Home Minister read out a statement which all of us think has given no inkling, whatever, of the thinking of the Central Government on this subject and as to what is going to happen, it is absolutely of immediate importance that this House should be allowed to have the fullest possible discussion. Sir, I would request you to admit one of the adjournment motions which have been tabled and let us have the discussion tomorrow.

SHRI RANGA (Srikakulam) : Sir, I do not know how an adjournment motion would serve our purpose. But I am not quite sure in my mind where the Government of India comes in and how this House and in what manner can go into this matter and give satisfaction to the people as well as to ourselves. It might be much better if in your own wisdom you take time and then guide us and help us to have a two-hour discussion, merely on its own, without going into the adjournment motion or anything like that. We have asked the Government to give us a statement. They have given us a statement. It may be adequate or it may not be. It may be accurate or may not be. But, then we cannot blame the Government of India because it is not this Government which is responsible for all these things. Therefore, we have also to think for ourselves in what manner and to what extent we can find fault with this Government and take them to task or give them advice to the best of our knowledge.

DR. SUSHILA NAYAR (Jhansi) : Sir, I have a suggestion to make.

MR. SPEAKER : It is all suggestions to the Chair only and not to the Minister.

DR. SUSHILA NAYAR : The Rajya Sabha is discussing Punjab affairs at 5 O'clock. Sir, somehow, every time the Lok Sabha is left behind.

MR. SPEAKER : My goodness ! We are one week ahead. Last week only we discussed this. You do not know what is happening in Lok Sabha. You seem to forget everything about Lok Sabha.

DR. SUSHILA NAYAR *rose*—

SHRI NAMBIAR : What the hon. Minister stated now is not the fact, Sir.

MR. SPEAKER : Why don't you allow the hon. Lady Member to have her say ?

DR. SUSHILA NAYAR : Sir, what I am trying to say is this. It is possible that I might have been absent when some thing was discussed here. But some latest developments have taken place and, as I understand, the statement of the Home Minister will be discussed perhaps for a couple of hours or for whatever time you allow. Sir, is it necessary to put it off till tomorrow? Could not we do it to-day ?

MR. SPEAKER : Let me see. It is a very good suggestion. (*Interruptions*) What is wrong ? The hon. Member also has a right to make a suggestion.

SHRI NAMBIAR : Sir, the Governor summoned the legislature, it was called and it was adjourned, rightly or wrongly, by the Speaker. Thereafter, something has happened which he himself says was most unfortunate. But we know that doors were closed, the ladder was brought in and people got in. These are all reported in the Press.

MR. SPEAKER : Tomorrow he can say.

SHRI NAMBIAR : My submission is this. We come into the picture very much, because an hon. Member in this House asked whether we come into the picture. We come into the picture and we should know whether we are going to have Parliamentary democracy and constitution to continue in this country or not. If the ruling party has taken a decision to give a go-by to that, if they have taken such a decision to give a go-by, we must know that, Sir.

MR. SPEAKER : Order, order.

SHRI NAMBIAR : My submission is this. Therefore, it is a fundamental and basic issue.

MR. SPEAKER : Why are you going into undisputed facts?

SHRI NAMBIAR : We will discuss it for two or three hours at your discretion, Sir. We will do it tomorrow.

SHRI BAL RAJ MADHOK (South Delhi): Last time, Sir, when a discussion took place in this House I pointed out that it is not a purely constitutional issue, but it is a political issue also. In Punjab, there is a very explosive situation which is developing there. And, therefore, Sir, it is very necessary that we should take up the Adjournment Motion and do something about it. There is no time to waste.

SHRI G. VISWANATHAN (Wandiwash): The Home Minister has not stated anything about the passing of the Budget after the Speaker adjourned the House and somebody occupied the Chair. What happened after the Speaker left the Chair?

MR. SPEAKER : The point is this. I would request the hon. Member to resume his seat. I share the concern expressed by you. All that the Home Minister said was that the Deputy Speaker occupied the Chair, order was restored and then proceedings were held. Whatever happened, he did not go into the details.

श्री बटल बिहारी बाजपेयी : अगर आप ऐडजोन करके चले जायें तो हमारे डिप्टी स्पीकर साहब लोकसभा शुरू कर सकते हैं ?

MR. SPEAKER : That, you will have to decide. Not I, but the whole House has to decide whether the Deputy-Speaker will sit here or not. It is a different matter. Whatever it is, I am not going into that aspect at all just now. It is a very ticklish subject. I do not want to go into it as to who will occupy the Chair. Till now I do not propose vacating it. So that question would not arise.

Therefore, after we did discuss that. On that day when you gave me Notice you yourself was surprised that I allowed it immediately. We said, all right, we will discuss. Therefore, it is not as though you shut out discussion. This is the forum where the whole nation can express their point of view. If that is not given then there is absolutely no chance. Therefore, I agree we should have discussion; I am not against it. Let us fix up the programme. I am not against it. Let me consult the leaders. Let us have the discussion tomorrow at 5 O'clock or 6 O'clock. I will see that. My difficulty is this. I can really allow more discussions if I can regulate the discussion. Whenever one hour discussion is allowed, if ten people get up on this side and ten people on the other side, that itself will take three hours. Now, that is the only bottleneck for me. If, from the Opposition two or three Members speak and from Government the Minister and one or two others, I could allow more number of discussions. That is my difficulty. That is your difficulty also. I can understand that. Anywhere, when important things take place...

SHRI S. M. BANERJEE (Kanpur) : Please do not use your ballot, Sir.

MR. SPEAKER : I won't. Even in respect of calling names partywise, when one Member of a party has spoken, and another Member of the same party wants to speak or express some point of view, the same thing happens, and I allowed it. But there is the difficulty about the time and regulating the discussion and all that. Any way I do not want to say anything more. We had discussion last week. Immediately something happened. On the same day I allowed discussion here. While the other Sabha can discuss certain matters, you should not compare ourselves with them. You should nowhere bring that comparison in this House. We are independent. We take our own decisions here and decide what we discuss. They are equally independent and they take their own decisions. At one time they may discuss any matter one week later. That does not matter. Please, for Heaven's sake, don't bring in Rajya Sabha here. It is a different House.

[Mr. Speaker].

We discuss matters according to our own light. Let us not compare ourselves, saying we shall discuss or not discuss. We are not barred because we discussed once. I shall fix up some time. When I come at 11 O'clock tomorrow we shall see and fix up some time, and so I promise you that we shall have the discussion.

About the Adjournment Motion, I wish to say this. About two days ago, I read in the newspaper that in one of the States, the Speaker had announced that whenever Demands are there before the House, Adjournment Motion are not necessary. The point is, you can throw out the Government by defeating it on one of the Demands. Therefore, it is not by Adjournment Motion that we discuss such matters. I have already suggested to Shri Vajpayee that we should have a discussion, not an Adjournment Motion on every issue.

SHRI SAMAR GUHA (Contai): Let it not be a post-mortem discussion.

MR. SPEAKER: It is post-mortem. What is happening is happening in the Punjab Assembly, not here.

SHRI SAMAR GUHA: Probably the Punjab Assembly will be coming here.

MR. SPEAKER: It is a different matter. It is not in my hands. Government will take a decision. The Punjab Assembly will take a decision, not even the Government perhaps. Therefore, tomorrow we shall fix up.

SHRI INDRAJIT GUPTA: We find from the newspaper reports that some ladder had been brought in. Does the hon. Home Minister know anything about it?

MR. SPEAKER: Even the Home Minister might not know who put the ladder, who put whom, who fell down and who got up; I am sure that he does not know.....

SHRI Y. B. CHAVAN: No.

MR. SPEAKER: Therefore, he may have to call some people from the Assembly to find out about that. That is not a small matter.

SHRI SAMAR GUHA: Here is the classic democratic practice of the restoration of order by ladder!

MR. SPEAKER: We shall fix up tomorrow.

15.46 HRS.

DEMANDS FOR GRANTS (RAILWAYS), 1968-69 AND DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1967-68—Contd.

MR. SPEAKER: Now, we shall take up the Demands for Grants relating to the Railways. The hon. Railway Minister.

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): It is with profound sorrow that I rise to reply to the various points mentioned by hon. Members in the course of the discussions that have taken place on the Demands for Grants for the Railways for the year 1968-69, because this morning we had the tragic news about a serious accident. Hon. Member were rightly very much exercised over the fact that on the railways such serious accidents should happen frequently.

MR. SPEAKER: The hon. Minister may just resume his seat for a minute.

I think the discussion on the Punjab situation can take place tomorrow between 5 and 7 p.m.

SHRI ATAL BIHARI VAJPAYEE: Why not make it 4 p.m.?

MR. SPEAKER: We can have a few minutes' extension after 7 p.m. if necessary.

SHRI C. M. POONACHA: As mentioned earlier, I have decided that Government should order a judicial inquiry into the matter....

SHRI S. M. BANERJEE: Will it be on a Government motion?

MR. SPEAKER: Let us see.

SHRI C. M. POONACHA: ... and that a High Court judge should be in charge of this judicial inquiry. Other